

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

Date of Decision : 03.8.93.

TA 2312/86
(CS 557/85)

GOPAL B ... APPLICANT.

Vs.

UNION OF INDIA & ANR. ... RESPONDENTS.

CORAM:

HON. MR. GOPAL KRISHNA, MEMBER (J).
HON. MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI J.K. KAUSHIK.

For the Respondents ... SHRI G.P. SORAL.

PER HON. MR. GOPAL KRISHNA, MEMBER (J).

The plaintiff Gopal B (hereinafter referred to as the applicant) had filed a Civil Suit in the court of the learned Munsif, North, Kota, on 6.7.85 against the Union of India and Assistant Engineer-II, D.R.M. Office, Western Railway, Kota Jn., (hereinafter referred to as the respondents) mainly for permanent injunction restraining the respondents from reverting him from the post of Mate, Scale Rs.225-308(R), to any lower post. The suit was transferred to this Tribunal u/s 29 of the Administrative Tribunals Act, 1985, and re-numbered as
Gopal B
TA 2312/86.

.....2.

2. We have heard the learned counsel for the parties and perused the records.

3. It has been categorically stated by the respondents that while the impugned order reverting the applicant was passed but it was not given effect to, and subsequently another order dated 26.7.85 (Annexure R-8) was issued transferring and posting the applicant as Mate in the scale of Rs.225-308(R) on a vacant post and since then the applicant has been working on the post of Mate. This position is not disputed by the learned counsel for the applicant.

4. We, therefore, find that the present application has become infructuous. The TA is therefore dismissed as having become infructuous. There shall be no order as to costs.

(O.P. SHARMA)
MEMBER (A)

Gkrishna
(GOPAL KRISHNA)
MEMBER (J).